

ITEM NO.5

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CONMT.PET.(C) No. 41/2022 in W.P.(C) No. 732/2017

TUSHAR GANDHI

Petitioner(s)

VERSUS

ASHOK KUMAR & ANR.

Respondent(s)

(FOR ADMISSION and IA No.3528/2022-EXEMPTION FROM FILING O.T. and IA No.3529/2022-EXEMPTION FROM FILING AFFIDAVIT and IA No.7036/2022-APPLICATION FOR EXEMPTION FROM FILING THE RESIDENTIAL ADDRESS OF RESPONDENT/CONTEMNOR WITH AFFIDAVIT, IA No. 11480/2022 - EXEMPTION FROM FILING AFFIDAVIT)

Date : 11-11-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Shadan Farasat, AOR
Mr. Aman Naqvi, Adv.
Ms. Hrishika Jain, Adv.
Mr. Shourya Dasgupta, Adv.

For Respondent(s) Mr. Jatinder Kumar Sethi, Dy. AG
Ms. Namita Choudhary, AOR
Ms. Nikita Sethi, Adv.
Ms. Srishti Choudhary, Adv.

Ms. Rukhmini Bobde, Adv.
Mr. Digvijay Dam, Adv.
Mr. Kanu Agrawal, Adv.
Mr. Gurmeet Singh Makker, AOR

Mr. Mahfooz A. Nazki, AOR
Mr. Polanki Gowtham, Adv.
Mr. Shaik Mohamad Haneef, Adv.
Mr T. Vijaya Bhaskar Reddy, Adv.
Mr. K.V.Girish Chowdary, Adv.
Ms. Rajeswari Mukherjee, Adv.
Ms. Niti Richhariya, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Mr Shadan Farasat, counsel appearing on behalf of the petitioner, states that Writ Petition (Civil) No 754 of 2016 (**Tehseen Poonawalla v Union of India**) which is pending before the Bench presided over by Hon'ble Mr Justice Ajay Rastogi, *inter alia* relates to the incident which took place in Uttarakhand in December, 2021 resulting in the registration of several FIRs. Hence, the petitioner does not seek to press any relief against the State of Uttarakhand.
- 2 The State of Uttarakhand shall accordingly stand discharged from the purview of these proceedings. The Director General of Police, State of Uttarakhand shall also stand discharged.
- 3 Hence, the proceedings shall be confined only to Delhi Police.
- 4 Counsel appearing on behalf of Delhi Police states that the counter affidavit shall be filed within a period of two weeks.
- 5 List the Contempt Petition on 2 December 2022.

**(SANJAY KUMAR-I)
DEPUTY REGISTRAR**

**(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR**